

ITEM NO.10 Court 3 (Video Conferencing) SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 18564/2020

(Arising out of impugned final judgment and order dated 26-11-2019 in CR No. 7505/2019 passed by the High Court Of Punjab & Haryana At Chandigarh)

HARYANA URBAN DEVELOPMENT AUTHORITY]
NOW HARYANA SAHARI VIKAS PRADHIKARAN & ANR. Petitioner(s)

VERSUS

PARSHOTAM LAL KAPOOR Respondent(s)

(FOR ADMISSION and I.R. and IA No.93289/2020-CONDONATION OF DELAY IN FILING and IA No.93291/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 06-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Vikrant Y S Narula, Addl.AG
Mr. Vishwa Pal Singh, AOR
Mr. Sanjeev Chauhan, Adv
Mr. Sahil Garg Narwana, Adv
Mr. Pritesh Bhardwaj, Adv

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The grievance of the petitioners in this petition is that the Executing Court had modified the quantum of interest and the component of payment liability, which was beyond the jurisdiction of the Executing Court.

Issue notice on the special leave petition

and also on the application for condonation of delay, returnable on 31.01.2022.

Dasti, in addition, is permitted.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER